



# NATIONAL LAW UNIVERSITY ODISHA Constitutional Law Society



5th  
CLS Credit Course

# EQUALITY JURISPRUDENCE

*with legislative drafting*



Mode: Virtual



Starts from  
1st March 2024



## Overview

### About the Institution

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National Law University Odisha, Cuttack was established by Act 4 of 2008 by the Odisha State Legislature keeping in mind an enunciated vision of advancement of learning, teaching, research, diffusion of knowledge in the field of law and catering to the needs of society by developing the professional skills of those intending to take up the professions of Advocacy, Judicial Services, Legal services, and so on. National Law University, Odisha is committed to providing an atmosphere in which academic excellence is the foremost priority for students. Along the lines of this vision, NLUO has significantly catered to the needs of the research in various legal fields by paving way for various dedicated research centres and societies. Such endeavours enable students to pursue individual interests and take part in various literary and recreational activities throughout the academic year.

The Constitutional Law Society is one of such initiatives of NLUO which aims at promoting study, research, and informed deliberation in the field of Constitutional Laws, and its allied subjects with a policy and application-oriented purpose.



## Overview

### About the Constitutional Law Society

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The Constitutional Law Society of National Law University Odisha was established in 2018 with a vision to provide a platform for public discourse and deliberation vis-à-vis Constitutional Law. Constitutional Law Society NLUO seeks to supplement an accessible forum for intellectual discourse and shape the discussion of the most important and relevant issues of constitutional law through meticulous scholarship, public lectures and seminars, and research through independent projects, conferences, and co-operation with other institutions and individuals engaged in constitutional study.

The Constitutional Law Society, National Law University Odisha endeavours through the course of its activities to foster awareness about the subject and its importance. The purpose behind the establishment of the Society is to generate debate and dialogue on various nuances of the subject of Constitutional Law. The activities undertaken by the committee shall be aimed at enabling the students to have a holistic understanding of constitutional principles and constitutional jurisprudence.



## Course Details

*“Laws and institutions are constantly tending to gravitate. Like clocks, they must be occasionally cleansed, and wound up, and set to true time.”*

- Henry Ward Beecher

### About the Course

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The 5th Credit Course by the Constitutional Law Society aims to enrich the understanding of, and encourage research, discourse, and awareness on the subject of **Equality Jurisprudence**. The course shall incorporate practical examples and engage students through live discussions, assignments, problem-solving and application of the theory.

The course draws upon the expertise and experience of Resource Persons who have made significant contributions to the field. To further expand upon practical considerations and boost problem-solving skills, the course will also provide the participants lessons and experience in **Legislative Drafting**.

As future professionals in the field of law, understanding the intricacies associated with equality jurisprudence is necessary to contribute positively to its development, which this course endeavours to inculcate.





## Course Details

### Mode

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The course shall be conducted in **virtual** mode.

### Classes and Evaluation

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The course shall consist of **16 hours** of classes conducted over the first two weekends in the month of March. Academicians with significant contributions in the academia, legal luminaries, and jurists shall be joining us to conduct the classes.

Participants would be evaluated on the basis of their overall conduct and interaction with the faculty throughout the course, and also their performance in two assignments, a Multiple Choice Question (MCQ) test and preparation of a legislative draft based upon a hypothetical problem. In order to receive the certificate, it is mandatory to attend at least 75% of the classes, submit both of the assignments and score at least 50% in the Multiple Choice Question test.



# Constitutional Law Society

## Resource Persons

The Constitutional Law Society is glad to announce the following resource persons will be joining us for conducting the classes -

### **Hon. Tiffany Williams Brewer**

Assistant Professor of Law at Howard University in USA  
Former Administrative Judge, New Jersey



### **Sr. Adv. Colin Gonsalves**

Senior Advocate practicing at the Supreme Court of India  
Founder of the Human Rights Law Network (HRLN)

### **Adv. Thulasi K. Raj**

Advocate practicing at the Supreme Court of India  
Indian Equality Law Fellow at Melbourne Law School.





# Constitutional Law Society

## Resource Persons

The Constitutional Law Society is glad to announce the following resource persons will be joining us for conducting the classes -



### **Ushashi Datta**

Global South Fellow for Council on Energy,  
Environment and Water (CEEW), Former LAMP Fellow

### **Dr. Seema Singh**

Asst. Professor of Law at Faculty of Law, Delhi University.  
Hony. Advisor to National Commission for Scheduled Tribes





# Tentative Schedule

DATE	SESSION	TIME	TOPICS TO BE COVERED
01-03-2024 (Friday)	Orientation	06:30 PM- 07:00 PM	Introduction to the course, rules and regulation, method of evaluation, etc.
	Session 1	07:00 PM- 09:00 PM	Core theories of equality jurisprudence - social contract theory, substantive and formal equality, intersectionality, etc.
02-03-2024 (Saturday)	Session 2	04:00 PM- 06:00 PM	Global and Indian Perspectives of Contemporary Equality Jurisprudence, Understanding article 14-16 and the various tests
	Session 3	06:30 PM- 08:30 PM	Introduction to legislative drafting, principles. etc.
03-03-2024 (Sunday)	Session 4	10:00 AM- 12:00 PM	Evolution and comparative analysis of rights of black women and similar rights under the Indian Constitution, judicial perspectives





# Tentative Schedule

DATE	SESSION	TIME	TOPICS TO BE COVERED
03-03-2024 (Sunday)	Session 5	01:30 PM- 03:30 PM	Young Lawyers (religion and equality), Supriyo and Navtej (gender/sex and equality) and other landmark judgements on equality jurisprudence
09-03-2024 (Saturday)	Session 6	11:00 AM- 01:00 PM	Legal formalism, controversies, and Challenges in implementation-ground level analysis
	Session 7	01:30 PM- 03:30 PM	The impact of discrimination, social context, public policy changes, future prospects
10-03-2024 (Sunday)	Session 8	10:00 AM- 12:00 PM	Structure and format of legislative drafting, drafting techniques, interpretation and application etc.
	Closing Ceremony	12:00 PM- 12:30 PM	



## Registration Guidelines

### General

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- To register for the course, participants are required to fill the online application form which can be accessed [here](#).
- Deadline to register for the course: **25th February, 2024**.
- Participants are required to pay a fee of ₹500 for the course.

### Payment of Fee

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All participants are requested to pay the fee in the following way -

1. Click on the URL - <https://www.onlinesbi.sbi/sbicollect/icollecthome.htm>
2. Click on Educational Institutes on the SBI Collect Home Page .
3. In the search bar, type “NATIONAL LAW UNIVERSITY ODISHA” and select the same from the drop-down menu.
4. Select Payment Category “Registration for Seminar and Events”. Furnish required details and make payment.
5. Download the SBI Collect Receipt to be attached in the form.



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**Find us at:**



[cls@nluo.ac.in](mailto:cls@nluo.ac.in)



[Constitutional Law Society](#)



[@nluo\\_cls](#)

*Scan to Register*

